

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/82-ALC4/2011 MEETING DATE : 20.09.2011

The Meeting No.25/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 20.09.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri S.S. Bose, Sr. D.O., DIPP
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri D.N. Mathur, Pharmexcil
5. Shri D. Dwarkanath, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.24/82 dated 13.09.2011 were ratified by the Committee.

Case No.B-270	M/S Padmini Aromatics Pvt. Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/82/162/00209/AM12/DES-III			
Meeting Date:20.09.2011	RA F.No.07/24/040/00649/AM08			
Adv.Lic.No.0710055035 dated 18.12.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/172/2002-Ch.III dated 20.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Mysore Base SA	1 kg.	1.	Alpha Pinene	0.654 kg
		2.	n-Butyraldehyde	0.279 kg
		3.	Sodium Borohydride	0.038 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-271	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01518/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.08/24/040/00304/AM11
Adv.Lic.No.0810095478 dated 12.01.2011	
Committee Decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.	

Case No.B-272	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01715/AM09/DES-III
Meeting Date:20.09.2011	RA F.No.05/24/040/00744/AM09

Adv.Lic.No.0510238238 dated 18.03.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has not been received and norms can not be revised in absence of required consumption data. Accordingly, it was decided to reject the case.	

Case No.B-273	M/S Gopinath Chem-tech Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01421/AM11/DES-III			
Meeting Date:20.09.2011	RA F.No.03/94/040/00065/AM07			
Adv.Lic.No.0310377230 dated 24.04.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008-Ch.II dated 23.08.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Copper Formazone Base	1 KG.	1.	Ortho Amino Phenol	0.550 kg
		2.	Toluene	2.205 kg
		3.	Caustic Soda Flakes or Caustic Soda Lye (100% Real basis	7.200 kg
		4.	Soda Ash	2.700 kg
		5.	Sodium Nitrite	0.750 kg
		6.	Copper Sulphate	0.614 kg
		7.	Polyol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-274	M/S Galaxy Surfactants Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01558/AM09/DES-III			
Meeting Date:20.09.2011	RA F.No.03/94/040/00865/AM09			
Adv.Lic.No.0310502880 dated 19.01.2009				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 20.09.2011 and production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Diphenyl Cyanoacrylate	1 Kg.	1.	Methyl Cyanoacetate	0.350 kg
		2.	2-Ethyl Hexyl Alcohol	0.450 kg
		3.	Benzophenone	0.560 kg
		4.	HMHDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-275	M/S Malladi Drugs & Pharma Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/82/050/00613/AM08/DES-III F.No.01/82/050/01647/AM08/DES-III			
Meeting Date:20.09.2011	RA F.No.04/24/040/00113/AM08 RA F.No.04/24/040/00289/AM08			
Adv.Lic.No.0410090130 dated 28.06.2007 Adv.Lic.No.0410092451 dated 30.07.2011				
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Fluoro-ARA-Adenine Triocetate (2-FAAT)	1 Kg.	1.	Guanosine	4.83 kg
		2.	Hexamethyldisilazane	12.74 kg
		3.	Tetrahydrofuran	2.09 kg
		4.	Acetone	24.23 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-276	M/S Grannules India Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/00779/AM06/DES-III
Meeting Date:20.09.2011	RA F.No.09/24/040/00243/AM06
Adv.Lic.No.0910024280 dated 13.10.2005	
Committee considered case as per agenda and observed that the advance authorization is quite old issued on 13.10.2005 and the firm has made representation vide their letter dated 07.03.2011 i.e. after more than 4 years stating that they have not received letter from DGFT regarding rejection for fixation of norms. Further, the technical comments are not forthcoming from Department of Pharmaceuticals. It was, therefore, decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.B-277	M/S Biological E. Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/82/050/00098/AM11/DES-III			
Meeting Date:20.09.2011	RA F.No.09/24/040/00433/AM10			
Adv.Lic.No.0910040650 dated 27.01.2010				
Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 30.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Noscapine Hydrochloride	1 Kg.	1.	Noscapine Crude Content 95%	1.05 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-278	M/S BDR Pharma International P. Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01189/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.03/94/040/00682/AM11
Adv.Lic.No.0310603865 dated 01.12.2010	

Committee considered case as per agenda and observed that Certificate of Analysis in respect of import item Meropenem Trihydrate USP has been received from the firm according to which the assay of import item is 80.9%, while the norms were fixed taking the assay of import item as 100%.

After detailed deliberation and in consultation with technical authority present in meeting, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 gm	1 mg Vial	1.	Meropenem Trihydrate USP Assay NMT 80.9%	1400.00 mg
Meropenem Injection USP 500 mg	500 mg Vial	1.	Meropenem Trihydrate USP Assay NMT 80.9%	700.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-279	M/S Lake Chemicals Pvt. Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01217/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.03/95/040/00283/AM11
Adv.Lic.No.0710074995 dated 22.10.2010	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority in respect of the instant advance authorization as well as earlier advance authorization. Accordingly, case was deferred for 18.10.2011.	

Case No.B-280	M/S Laffans Petrochemicals Ltd.			
Norms Committee Meeting No.25/AM12	F.No.01/83/050/00827/AM08/DES-III			
Meeting Date:20.09.2011	RA F.No.03/95/040/00219/AM08			
Adv.Lic.No.0310437236 dated 24.07.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/05/2007-PC.II dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol 4000 (PEG 4000)	1 MT.	1.	Polyethylene Glycol 400	0.102 MT
		2.	Ethylene Oxide	0.918 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-281	M/S Jubilant Lifesciences Ltd.			
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Norms Committee Meeting No.25/12	F.No.01/82/050/01481/AM07/DES-III F.No.01/82/050/01710/AM07/DES-III
Meeting Date:20.09.2011	RA F.No.05/24/040/00782/AM07 RA F.No.05/24/040/00972/AM07
Adv.Lic.No.0510196612 dated 21.12.2006 Adv.Lic.No.0510200116 dated 27.02.2007	
Committee considered case as per agenda and observed that the norms have been fixed correctly on the basis of comparison data of other firms and there is no justification for enhance in the quantity of inputs. Accordingly, it was decided to reject the case.	

Case No.B-282	M/S Lupin Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.03/95/040/00177/AM11
Adv.Lic.No.0310577817 dated 08.06.2010	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.B-283	M/S Lupin Ltd.
Norms Committee Meeting No.25/12	F.No.01/82/050/01364/AM11/DES-III F.No.01/82/050/01652/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.Lic.No.0310607934 dated 17.12.2010 Adv.Lic.No.0310606750 dated 16.12.2010	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.B-284	M/S PI Industries Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/050/01730/AM11/DES-III
Meeting Date:20.09.2011	RA F.No.13/24/040/00038/AM11
Adv.lic.No.1310034755 dated 03.03.2011	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/6/2010-Ch.II dated 12.09.2011 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AE-473 (2-{2-Chloro-4-mesyl-3-[(RS)}-tetrahydro-2-furylmethoxymethyl}benzoyl)-cyclohexane-1,3-Dione)	1 Kg.	1.	3-Chloro-2-Methyl Aniline	0.979 kg
		2.	Methanol	3.661 kg
		3.	Toluene	2.819 kg
		4.	Bromine	0.927 kg

		5.	Tetrahydrofurfuryl Alcohol	0.808 kg
		6.	1,3-Cyclohexanedione	0.397 kg
		7.	Acetonitrile (Methyl Cyanide)	1.377 kg
		10.	Caustic Soda Lye (47%)	2.567 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.C-54	M/S Bliss GVS Pharma Ltd.
Norms Committee Meeting No.25/AM12	F.No.01/82/162/01192/AM10/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to seek comments from the office of DCGI whether the export product Suppositories/Pessaires could be included in the SION A-412 or a new SION is to be fixed. Accordingly, case was deferred for 18.10.2011.	

Case No. C-55	M/s Ind-Swift Laboratories Ltd.
Norms Committee Meeting No. 25/12	F.No.01/82/162/00594/AM11/DES-III
Meeting Date 20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.C-56	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.25/12	F.No.01/82/162/00093/AM11/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.C-57	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.25/12	F.No.01/82/162/00094/AM11/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.C-58	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.25/12	F.No.01/82/162/00385/AM11/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on	

18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.

Case No.C-59	M/S Laffans Petrochemicals Ltd
Norms Committee Meeting No.25/AM12	F.No.01/82/162/01205/AM10/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

Case No.C-60	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.25/12	F.No.01/82/162/01222/AM10/DES-III
Meeting Date:20.09.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.	

1	Case No.:19/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/01554/AM09/	RLA File :05/24/040/00662/AM09/	Lic.No/Date:0510234604 16.01.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl
	Acebutolol Tablet/Capsule 400 mg	1 No.	1.	Acebutolol Hcl
	Qty. allowed			
				221.698 mg
				443.396 mg
	RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011	Status:Case
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		20.09.2011	Deferred
HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:27.09.2011
Decision :Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

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Case No.:13/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00848/AM10/	RLA File :05/24/040/00413/AM10/	Lic.No/Date:0510255096 22.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/83 meeting held on 20.09.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxycycline Hcl/Hyclate/Monohydrate	1 Kg.	1.	Oxytetracycline Hcl	2.18 kg
		2.	Acetone	2.18 kg
		3.	Iso Propyl Alcohol	2.15 kg
		4.	Triphenyl Phosphine	0.025 kg
		5.	Rhodium Trichloride	0.097 kg
		6.	Methanol	2.50 kg
		7.	Activated Carbon	0.100 kg
		8.	Cyclohexane	0.50 kg
		9.	Triethylamine	0.795 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 23/82 meeting held on 07.09.2010.			

6	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:15/25/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
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Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Pravastatin 10 mg tablet	1No.	1.	Pravastatin Sodium	10.2 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	32.25 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	51.24 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 20 mg tablet	1 No.	1.	Pravastatin Sodium	20.4 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	64.50 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	102.48 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 40 mg tablet	1 No.	1.	Pravastatin Sodium	40.8 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	129.00 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	204.97 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy

		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 80 mg Tablet	1 No.	1.	Pravastatin Sodium	81.6 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	258.0 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	409.94 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Description of import item	Qty. allowed
Pranlukast	1kg.	1.	8-Amino-4-Oxo-2-(1H-Tetrazole-5yl)-4H-1-Benzopyran Hydrochloride	0.66 kg
		2.	4-4(4-Phenylbutoxy)Benzoic Acid	0.87 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD		Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/		Lic.No/Date:0310573993 12.05.2010	
	Decision : Committee considered case as per agenda and consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)	100000 Nos.	1.	Ethyl Absolute Alcohol	3300 Ltrs.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Chartered Engineer and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluvastatin Sodium	1 Kg.	1.	3-(4-Fluorophenyl)-1-Isopropyl-1H-Indole	1.531 kg
		2.	3-N-Methyl-N-Phenylaminoacrolein	1.378 kg
		3.	Acetone	5.13 kg
		4.	Acetonitrile	0.66 kg
		5.	Activated Carbon	0.100 kg
		6.	Isopropyl Alcohol	1.50 kg
		7.	Methanol	9.00 kg
		8.	Methylene Chloride	0.60 kg
		9.	N Butyl Lithium (30% in Hexane)	0.545 kg
		10.	Sodium Borohydride (Granules)	0.742 kg
		11.	Tert. Butyl-Acetoacetate	1.408 kg
		12.	Tetrahydrofuran	7.31 kg
		13.	Toluene	1.50 kg
		14.	Triethyl Borane (14% Solution in Tetrahydrofuran)	1.039 kg
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:34/39/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/213/10-PI(Norms) dated 12.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Cyano,2-(Hydroxy Ethyl)Phenyl)-(4-Fluoro Phenyl)-(3-Dimethyl Amino Propyl)Methanol hydrochloride (Cyano Diol Hcl)	1 Kg.	1.	Tetrahydrofuran	5.39 kg
		2.	1-Bromo-4-Fluorobenzene	1.38 kg
		3.	Toluene	4.98 kg
		4.	Acetic Acid	3.72 kg
		5.	Isopropyl Alcohol	0.40 kg
		6.	1-Bromo-3-Chloropropane	1.78 kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date: 18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

14

Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/34/2010-PI(Norms) dated 03.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl)-Benzene Methanol	1 kg.	1.	4-(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloride Hydrate	0.85 kg
		2.	Diethyl Zinc	0.50 kg
		3.	Trifluoro Ethanol	0.50 kg
		4.	Cyclopropyl Acetylene	0.395 kg
		5.	N-Butyl Chloride	1.21 kg
		6.	Heptane	2.25 kg
		7.	Citric Acid	0.61 kg
		8.	Tetra Hydrofuran	3.10 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011	Status:Case Deferred
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			20.09.2011	
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

16	Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

17	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

19	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

20	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

21	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2010-PI(Norms) dated 08.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 250 mg.	1 No.	1.	Azithromycin Dihydrate OR Its raw material as per SION A-2440	259.50 mg
		2.	Pregelatinized Starch (Starch 1500)	26.21 mg
		3.	Anhydrous Diabasic Calcium Phosphate	134.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
		7.	HDPE Bottle	As per packing policy
		8.	Closure or Caps	As per packing policy
		9.	Aluminium Foil	As per packing policy
		10.	PVC Foil	As per packing policy
		11.	Peelable Paper/Aluminium Foil	As per packing policy
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin Dihydrate OR Its raw material as per SION A-2440	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Anhydrous Diabasic Calcium Phosphate	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
		7.	HDPE Bottle	As per packing policy

Azithromycin Tablet 600 mg	1 No.	8.	Closure or Caps	As per packing policy
		9.	Aluminium Foil	As per packing policy
		10.	PVC Foil	As per packing policy
		11.	Peelable Paper/Aluminium Foil	As per packing policy
		1.	Azithromycin Dihydrate OR Its raw material as per SION A-2440	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Anhydrous Diabasic Calcium Phosphate	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.89 mg
		6.	Sodium Lauryl Sulphate	2.16 mg
		7.	HDPE Bottle	As per packing policy
		8.	Closure or Caps	As per packing policy
		9.	Aluminium Foil	As per packing policy
		10.	PVC Foil	As per packing policy
		11.	Peelable Paper/Aluminium Foil	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

23	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:18.10.2011

Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.

24	Case No.:41/19/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved														
	HQ File :01/82/050/00626/AM11/	RLA File :05/24/040/00158/AM11/	Lic.No/Date:0510269343 29.07.2010															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Acebutolol Tablet/Capsule 200 mg</td><td>1 No.</td><td>1.</td><td>Acebutolol Hcl</td><td>221.698 mg</td></tr> <tr> <td>Acebutolol Tablet/Capsule 400 mg</td><td>1 No.</td><td>1.</td><td>Acebutolol Hcl</td><td>443.396 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg	Acebutolol Tablet/Capsule 400 mg	1 No.	1.	Acebutolol Hcl
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg														
Acebutolol Tablet/Capsule 400 mg	1 No.	1.	Acebutolol Hcl	443.396 mg														
RA concerned may take further necessary action as per above decision of NC.																		

25	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved																					
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010																						
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 26.12.2007 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Isotretinoin</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Acetone</td><td>0.48 kg</td></tr> <tr> <td>2.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>3.</td><td>Beta Ionone</td><td>3.20 kg</td></tr> <tr> <td>4.</td><td>Dimethyl Acrylic Acid</td><td>2.37 kg</td></tr> <tr> <td>5.</td><td>Hexane</td><td>9.69 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Isotretinoin	1 Kg.	1.	Acetone	0.48 kg	2.	Activated Carbon	0.100 kg	3.	Beta Ionone	3.20 kg	4.	Dimethyl Acrylic Acid	2.37 kg	5.	Hexane
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Isotretinoin	1 Kg.	1.	Acetone	0.48 kg																					
		2.	Activated Carbon	0.100 kg																					
		3.	Beta Ionone	3.20 kg																					
		4.	Dimethyl Acrylic Acid	2.37 kg																					
		5.	Hexane	9.69 kg																					

		6.	Lithium Aluminium Hybride	0.40 kg
		7.	Methanol	8.56 kg
		8.	Methylene Chloride	9.36 kg
		9.	N Butyl Lithium 30%	0.89 kg
		10.	Tetrahydrofuran	6.59 kg
		11.	Toluene	7.53 kg
		12.	Triethylphosphone Acetate	4.10 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date: 18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date: 18.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

30	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date: 11.10.2011
	Decision :Committee decided to call for the firm for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

31	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date: 18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date: 18.10.2011
	Decision : Committee decided to call the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

35	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date: 18.10.2011
	Decision : Committee decided to call the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

36	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:04.10.2011
	Decision : Committee decided to defer case for 04.10.2011 for comments of DC(MSME).			

37	Case No.:17/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01216/AM11/	RLA File :09/24/040/00304/AM11/	Lic.No/Date:0910043904 14.10.2010	Defer Date: 18.10.2011
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 19.07.2011, 27/82 meeting held on 05.10.2010 and 3/09 meeting held on 19.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	(R)-(+) Propylene Carbonate	0.7938 kg
		3.	Acetone	0.71 kg
		4.	Carbon Enoanticromos (Activated Carbon)	0.0136 kg
		5.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		6.	Diethyl P-Toluene Sulphonyloxy Methyl	2.025 kg

			Phosphonate	
		7.	Dimethyl Formamide (DMF)	2.04 kg
		8.	Hydrobromic Acid (48%)	6.54 kg
		9.	Isopropyl Acetate	2.35 kg
		10.	Isopropyl Alcohol	4.65 kg
		11.	Methane Sulphonic Acid	0.1074 kg
		12.	Magnesium Tert-Butoxide	0.536 kg
		13.	Methylene Chloride	8.82 kg
		14.	N-Methyl-2-Pyrrolidone	3.92 kg
		15.	Triethylamine	1.028 kg
		16.	Steam/Thermal Coal	As per Fuel Policy
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of DC(MSME).			

39

Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/209/2010-PI(Norms) dated 25.08.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Voriconazole	1 Kg.	1.	5 Fluorouracil	22.125 kg
		2.	Tetrahydrofuran	51.00 kg
		3.	Methanol	30.00 kg
		4.	Toluene	20.00 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with			

technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Donepezil	1 kg	1.	5,6 Dimethoxy-1-Indanone	1.423 kg
		2.	Pyridine-4-Aldehyde	0.957 kg
		3.	Ethyl Acetate	18.272 kg
		4.	Diisopropyl Ether	27.074 kg
		5.	Toluene	19.575 kg
		6.	Acetone	11.341 kg
		7.	Methylene Chloride	52.213 kg
		8.	Methanol	64.578 kg

RA concerned may take further necessary action as per above decision of NC.

41	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:18.10.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2010-PI(Norms) dated 08.08.2011, decided to call for the following information from the firm:-			
	1. Percentage yield obtained at each step of reaction. 2. Data of past consumption of different raw materials claimed in past three years alongwith corresponding amounts of Silyl Ester produced. Accordingly, case was deferred for 18.10.2011.			

42	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Frusemide	1 Kg.	1.	Lasamide	0.910 kg
		2.	Furfurylamine	1.207 kg
		3.	Isopropyl Alcohol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

45	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:18.10.2011
	Decision :Committee considered case as per agenda and decided to call for the firm, if they so desire, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

46	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case rejected
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	

Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/19/2011-Ch.II dated 10.05.2011 had called for technical information from the firm, but the same have not been received and norms can not be fixed in absence of the required information. Accordingly, it was decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

50

Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Donepezil	1 kg	1.	5,6 Dimethoxy-1-Indanone	1.423 kg
		2.	Pyridine-4-Aldehyde	0.957 kg
		3.	Ethyl Acetate	18.272 kg
		4.	Diisopropyl Ether	27.074 kg
		5.	Toluene	19.575 kg
		6.	Acetone	11.341 kg
		7.	Methylene Chloride	52.213 kg
		8.	Methanol	64.578 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:14/42/82-ALC4/2010		Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION		Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/		RLA File :05/24/040/00334/AM11/		Lic.No/Date:0510281231 11.01.2011	Defer Date:18.10.2011

Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.

54

Case No.:14/43/82-ALC4/2010	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/01477/AM11/	RLA File :03/95/040/00790/AM11/	Lic.No/Date:0310610687 12.01.2011		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 23/82 meeting held on 07.09.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Yohimbine Hydrochloride USP	1 Kg.	1.	Yohimbine Bark (containing Yohimbine content maximum 1-1.2%)	133.44 kg
		2.	Methylene Dichloride	1.875 kg
		3.	Acetone	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of DC(MSME).			

57	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

58	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly,			

case was deferred for 27.09.2011.

59	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

60	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

61

Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Chartered Engineer and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin	1 Kg.	1.	Activated Carbon	0.012 kg
		2.	Erythromycin 6-O-Methyl-2 4-Bis-O-(Trimethylsilyl)9-(O-(1-Ethoxy-1-Methylethyl)Oxime)	1.988 kg
		3.	Formic Acid	0.87 kg
		4.	Methylene Chloride	4.24 kg
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:54/48/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011	Status:Case
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		20.09.2011	Approved	
HQ File :01/82/050/01697/AM11/	RLA File :05/24/040/00368/AM11/	Lic.No/Date:0510284434 22.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/83 meeting held on 20.09.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxycycline Hcl/Hyclate/Monohydrate	1 Kg.	1.	Oxytetracycline Hcl	2.18 kg
		2.	Acetone	2.18 kg
		3.	Iso Propyl Alcohol	2.15 kg
		4.	Triphenyl Phosphine	0.025 kg
		5.	Rhodium Trichloride	0.097 kg
		6.	Methanol	2.50 kg
		7.	Activated Carbon	0.100 kg
		8.	Cyclohexane	0.50 kg
		9.	Triethylamine	0.795 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

65	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01716/AM11/	RLA File :09/24/040/00535/AM11/	Lic.No/Date:0910045717 25.02.2011	Defer Date:18.10.2011
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desire, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

66	Case No.:11/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
	HQ File :01/82/050/01728/AM11/	RLA File :03/94/040/01049/AM11/	Lic.No/Date:0310619151 03.03.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Frusemide	1 Kg.	1.	Lasamide	0.910 kg
			2.	Furfurvlamine	1.207 ka

		3.	Isopropyl Alcohol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:37/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01754/AM11/	RLA File :09/24/040/00074/AM11/	Lic.No/Date:0910045777 03.03.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

69	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2010-PI(Norms) dated 08.08.2011, decided to call for the following information from the firm:- 1. Percentage yield obtained at each step of reaction. 2. Data of past consumption of different raw materials claimed in past three years alongwith corresponding amounts of Silyl Ester produced. Accordingly, case was deferred for 18.10.2011.			

70	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:18.10.2011
	Decision :Committee considered case as per agenda and decided to call for percentage of API in the export product from the firm. Accordingly, case was deferred for 18.10.2011.			

71	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of DC(MSME).			

72	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC..			

74	Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

75	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

76	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:1/9/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:25/82-ALC4/2011	Status:Case
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			20.09.2011	Deferred
	HQ File :01/82/050/00252/AM12/	RLA File :09/24/040/00090/AM12/	Lic.No/Date:0910046762 16.05.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:4/13/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/85/050/00063/AM12/	RLA File :04/24/040/00004/AM12/	Lic.No/Date:0410124121 16.05.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

83	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

84	Case No.:2/13/82-ALC4/2011	Party Name:DHANUKA LABORATORIES	Meet No/Date:25/82-ALC4/2011	Status:Case
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	LTD.	20.09.2011	Approved	
HQ File :01/82/050/00374/AM12/	RLA File :05/23/040/00079/AM12/	Lic.No/Date:0510292751 08.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 41/82 meeting held on 11.01.2011 and 3/82 meeting held on 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpodoxime Proxetil	1 Kg.	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2.	(MAEM) (2-Mercaptobenzothiazoyl-(Z)-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate	0.998 kg
		3.	Triethylamine	0.562 kg
		4.	Chloro Ethyl Isopropyl Carbonate	0.558 kg
		5.	Acetone	2.475 kg
		6.	Dichloro Methane (Methylene Chloride)	3.541 kg
		7.	N,N-Dimethyl Acetamide	2.02 kg
		8.	Methanol	1.481 kg
		9.	1,8-diazabicyclo-(5,4,0) Under-7-ene (DBU)	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794 09.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:18/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
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HQ File :01/82/050/00390/AM12/	RLA File :05/24/040/00086/AM12/	Lic.No/Date:0510293369 14.06.2011	
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Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-11 Hidroxy-N-Methyl Piperidino Azatadine (L8)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.82 kg
		2.	Sodium Methoxide	1.218 kg
		3.	N,N-Dimethyl Carbomoyl Chloride	2.233 kg
		4.	N,N-Dimethyl Formamide	0.05 kg
		5.	Toluene	4.97 kg
		6.	Methylene Chloride	3.09 kg
		7.	Acetonitrile	0.63 kg
		8.	Tetrahydrofuran	3.35 kg
		9.	Isopropyl Alcohol	2.12 kg

RA concerned may take further necessary action as per above decision of NC.

89	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date: 18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

90

Case No.:12/21/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00594/AM12/	RLA File :03/94/040/00203/AM12/	Lic.No/Date:0310636351 15.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 29.04.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Organic Mixture-Solid Wetting Agent-Trade Name-RNB-51232/SR 1165/YS SR 1165/ZF SR 1165/SR 1102/SR 3023/SR 1104/SR 1182/YS SR 1147/	1 Kg.	1.	Mono Ethyl Glycol/MEG	0.500 kg
		2.	Witbreak DRI 9045	0.180 kg
		3.	Alkyldiphenyloxide Di Sulfonate/Calfax DB-45/Dowfax 2A1	0.0200
RA concerned may take further necessary action as per above decision of NC.				

91	Case No.:49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:37/21/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00619/AM12/	RLA File :03/94/040/01152/AM11/	Lic.No/Date:0310637241 20.06.2011	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

94	Case No.:26/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00608/AM12/	RLA File :09/24/040/00147/AM12/	Lic.No/Date:0910047215 21.06.2011	Defer Date: 18.10.2011
	Decision : Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desired, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

95	Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

96	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

97	Case No.:42/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00624/AM12/	RLA File :09/24/040/00142/AM12/	Lic.No/Date:0910047214 21.06.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desired, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

98	Case No.:43/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00625/AM12/	RLA File :09/24/040/00150/AM12/	Lic.No/Date:0910047217 21.06.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desired, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

99	Case No.:44/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00626/AM12/	RLA File :09/24/040/00141/AM12/	Lic.No/Date:0910047216 21.06.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desired, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

100	Case No.:40/21/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00622/AM12/	RLA File :03/94/040/00177/AM12/	Lic.No/Date:0310638130 23.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

101	Case No.:24/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00606/AM12/	RLA File :09/24/040/00159/AM12/	Lic.No/Date:0910047326 27.06.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call the firm for personal hearing, if they so desired, on 18.10.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

102	Case No.:33/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00615/AM12/	RLA File :09/24/040/00162/AM12/	Lic.No/Date:0910047333 28.06.2011	Defer Date:18.10.2011

Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.

103	Case No.:11/21/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00593/AM12/	RLA File :03/94/040/00137/AM12/	Lic.No/Date:0310639312 29.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:13/21/82-ALC4/2011	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved														
	HQ File :01/82/050/00595/AM12/	RLA File :03/94/040/00275/AM12/	Lic.No/Date:0310639252 29.06.2011															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/91/2011/Ch.II dated 29.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Anisic Acid/Para Methoxy Benzoic Acid</td><td>1 Kg.</td><td>1.</td><td>Phenol (Purity Max. 92%)</td><td>0.968 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Potassium Hydroxide</td><td>0.867 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Anisic Acid/Para Methoxy Benzoic Acid	1 Kg.	1.	Phenol (Purity Max. 92%)	0.968 kg			2.	Potassium Hydroxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Para Anisic Acid/Para Methoxy Benzoic Acid	1 Kg.	1.	Phenol (Purity Max. 92%)	0.968 kg														
		2.	Potassium Hydroxide	0.867 kg														
RA concerned may take further necessary action as per above decision of NC.																		

105	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

106	Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.			

107	Case No.:32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385	Defer

30.06.2011

Date:20.09.2011

Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.

108	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

109

Case No.:20/21/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00602/AM12/	RLA File :09/24/040/00091/AM12/	Lic.No/Date:0910047443 01.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 23.11.2010 and 7/12 meeting held on 17.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine Hemihydrate	1 Kg.	1.	2-Chloro Nicotinic Acid	0.902 kg
		2.	Acetone	1.513 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Cyclohexane	1.109 kg
		5.	Cyclo Propylamine	0.57 kg
		6.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16 kg
		7.	Malano Nitrile	0.84 kg
		8.	Methanol	8.43 kg
		9.	Methylene Chloride	1.30 kg
		10.	Thionyl Chloride	1.947 kg
		11.	Pyridine	0.47 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:21/21/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00603/AM12/	RLA File :09/24/040/00069/AM12/	Lic.No/Date:0910047444 01.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009/PI-III dated 03.11.2009 and SION A-238 and in consultation with technical authority present in meeting, decided to ratify norms under			

para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Sodium Sterile and Flucloxacillin Sodium Sterile (1:1)	1 Kg.	1.	FCMIC Chloride	0.353 kg
		2.	6 APA	6.6047 kg
		3.	2-Ethyl Hexanoic Acid (2-EHA)	0.193 kg
		4.	Methyl Acetoacetate (MAA)	0.464 kg
		5.	Pivaloyl Chloride	0.199 kg
		6.	D(-)Para Hydroxy Phenyl Glycine Base (PHPG Base)	0.283 kg
		7.	Potassium Carbonate	0.138 kg
		8.	Dimethyl Acetamide (DMA)	0.0597 kg
		9.	Isopropyl Alcohol	0.254 kg
		10.	Methanol	0.866 kg
		11.	Methylene Chloride	0.546 kg
		12.	Tri Ethylamine (TEA)	0.3575 kg
		13.	Aluminium Canisters 20 Ltrs (10 kg capacity)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

111	Case No.:22/21/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00604/AM12/	RLA File :09/24/040/00061/AM12/	Lic.No/Date:0910047445 01.07.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/208/2008/PI-III dated Nil and SION A-152 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Sodium Sterile and Cloxacillin Sodium Sterile (1:1)	1 Kg.	1.	6 APA	0.6160 kg
		2.	2-Ethyl Hexanoic Acid (2-EHA)	0.0782 kg
		3.	Ethyl Acetoacetate	0.2345 kg
		4.	Pivaloyl Chloride	0.2105 kg
		5.	D(-)Alpha Phenyl Glycine Base (PG Base)	0.2605 kg
		6.	Potassium Carbonate	0.111 kg
		7.	Sodium Thiocyanate	0.1407 kg
		8.	Acetonitrile	0.586 kg
		9.	Isopropyl Alcohol	0.3470 kg
		10.	Methylene Chloride	0.5826 kg
		11.	CMIC Chloride	0.31 kg
		12.	Aluminium Canisters 20 Ltrs (10 kg	As per packing

			capacity)	policy
RA concerned may take further necessary action as per above decision of NC.				

112	Case No.:30/21/82-ALC4/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
	HQ File :01/82/050/00612/AM12/	RLA File :09/24/040/00152/AM12/	Lic.No/Date:0910047458 01.07.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/4/2011/Ch.II dated 08.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Diacetone Acrylamide (DAAM)	1 Kg.	1.	Diacetone Alcohol	1.373 kg
		2.	Acrylonitrile	0.753 kg	
RA concerned may take further necessary action as per above decision of NC.					

113	Case No.:9/21/82-ALC4/2011	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00591/AM12/	RLA File :03/95/040/01031/AM11/	Lic.No/Date:0310640432 05.07.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

114	Case No.:10/21/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00592/AM12/	RLA File :03/94/040/00173/AM12/	Lic.No/Date:0310640434 05.07.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

115	Case No.:16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476	Defer Date:20.09.2011

05.07.2011

Decision : Committee considered case as per agenda and observed that the firm has already been called for personal hearing on 27.09.2011. Accordingly, case was deferred for 27.09.2011.

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Case No.:38/21/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00620/AM12/	RLA File :03/94/040/00281/AM12/	Lic.No/Date:0310640445 05.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/127/2006/PI-III dated 14.08.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 Kg.	1.	2n-Propyl-4-Methyl-6-(1-Methyl Benzimidazole-2-yl) Benzimidazole	1.03 kg
		2.	4-Methyl-2-Biphenylcarboxylic Acid Methyl Ester	1.03 kg
		3.	Acetone	2.76 kg
		4.	Ethylene Dichloride	0.76 kg
		5.	Methanol	4.84 kg
		6.	Methylene Chloride	1.17 kg
		7.	Methyl Isobutyl Ketone	0.70 kg
		8.	N-Bromosuccinimide	0.96 kg
RA concerned may take further necessary action as per above decision of NC.				

118	Case No.:14/25/82-ALC4/2011		Party Name:BIOLOGICAL E LTD		Meet No/Date:25/82-ALC4/2011 20.09.2011		Status:Case Approved	
	HQ File :01/82/050/00681/AM12/		RLA File :09/24/040/00114/AM12/		Lic.No/Date:0910047475 05.07.2011			
	Decision : Committee considered case as per agenda and light of earlier decision taken in 22/82 meeting held on 30.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Noscapine Hydrochloride		1 Kg.	1.	Noscapine Crude Content 95%		1.05 kg	
	RA concerned may take further necessary action as per above decision of NC.							

119	Case No.:60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	Defer Date:18.10.2011

Decision :Committee decided to call the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.

120	Case No.:8/21/82-ALC4/2011		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:25/82-ALC4/2011 20.09.2011		Status:Case Approved	
	HQ File :01/82/050/00590/AM12/		RLA File :03/94/040/00232/AM12/		Lic.No/Date:0310641049 07.07.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2011/Ch.II dated 29.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	NTA Trisodium (Liquid)		1 Kg.	1.	NTA Acid		0.300 kg	
	RA concerned may take further necessary action as per above decision of NC.							

121	Case No.:5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00587/AM12/	RLA File :03/94/040/00319/AM12/	Lic.No/Date:0310641299 08.07.2011	Defer Date: 18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

122	Case No.:1/17/82-ALC4/2011	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00496/AM12/	RLA File :05/23/040/00143/AM12/	Lic.No/Date:0510296291 11.07.2011	Defer Date: 18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

123

Case No.:27/21/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
HQ File :01/82/050/00609/AM12/	RLA File :09/24/040/00168/AM12/	Lic.No/Date:0910047542 11.07.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/271/2009-PI(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hcl	1kg.	1.	Carbobenzyloxy-L-Valine (CBZ-L-Valine)	1.1824 kg
		2.	N,N-Dicyclohexyl Carbodimide (DCC)	1.3871 kg
		3.	4-Dimethylamino Pyridine (DMAP)	0.028 kg
		4.	Acyclovir	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

124	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

125	Case No.:56/21/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00638/AM12/	RLA File :22/24/040/00019/AM12/	Lic.No/Date:2210011636 13.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

126	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:18.10.2011
	Decision :Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

127	Case No.:7/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00502/AM12/	RLA File :05/23/040/00142/AM12/	Lic.No/Date:0510296630 14.07.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

128	Case No.:58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

129	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:18.10.2011

Decision : Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.

130	Case No.:50/21/82-ALC4/2011		Party Name:QUALICHEM SPECIALTIES PVT LTD		Meet No/Date:25/82-ALC4/2011 20.09.2011		Status:Case Approved	
	HQ File :01/82/050/00632/AM12/		RLA File :03/95/040/00290/AM12/		Lic.No/Date:0310642748 18.07.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2011/Ch.II dated 29.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Di Stearyl-3,3-Thio Di Propionate (DSTDP)		1 Kg.	1.	Sodium Sulphide	0.258 kg		
			2.	Stearyl Alcohol	1.042 kg			
RA concerned may take further necessary action as per above decision of NC.								

131	Case No.:19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/	Lic.No/Date:0910047733 19.07.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

132	Case No.:4/21/82-ALC4/2011		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:25/82-ALC4/2011 20.09.2011		Status:Deffered and Re-indexed	
	HQ File :01/82/050/00586/AM12/		RLA File :03/95/040/00181/AM12/		Lic.No/Date:0310643292 20.07.2011		Defer Date:20.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005/Ch.II dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Meta Amino Benzo Trifluoride (MABTF)		1 Kg.	1.	Benzotrifluoride		1.13 kg	
RA concerned may take further necessary action as per above decision of NC.								

133	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

134	Case No.:52/21/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00634/AM12/	RLA File :03/95/040/00311/AM12/	Lic.No/Date:0310644692 27.07.2011	Defer Date: 18.10.2011
	Decision :Committee decided to call for the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

135	Case No.:11/25/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00678/AM12/	RLA File :05/23/040/00123/AM12/	Lic.No/Date:0510298263 01.08.2011	Defer Date: 18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

136	Case No.:10/25/82-ALC4/2011		Party Name:MICRO LABS LTD		Meet No/Date:25/82-ALC4/2011 20.09.2011		Status:Case Approved	
	HQ File :01/82/050/00677/AM12/		RLA File :07/24/040/00165/AM12/		Lic.No/Date:0710081086 02.08.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 19.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Artemether		1 Kg	1.	Artemisinin	1.50 kg		
RA concerned may take further necessary action as per above decision of NC.								

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Case No.:8/25/82-ALC4/2011	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00675/AM12/	RLA File :04/24/040/00114/AM12/	Lic.No/Date:0410126764 03.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007-Ch.II dated 05.05.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 Kg.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg
		2.	Tertiary Butyl Hydroperoxide (Purity 68%)	0.595 kg
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:9/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00676/AM12/	RLA File :08/24/040/00103/AM12/	Lic.No/Date:0810102096 03.08.2011	Defer Date:18.10.2011
	Decision : Committee considered case as per agenda and decided to call for purity of export product and import item No.2 from the firm. Accordingly, case was deferred for 18.10.2011.			

139	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

140	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of DC(MSME).			

141	Case No.:2/21/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved									
	HQ File :01/82/050/00584/AM12/	RLA File :03/95/040/00267/AM12/	Lic.No/Date:0310647002 08.08.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008/Ch.II dated 19.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ortho Amino Benzotrifluoride 99.90%</td><td>1 Kg.</td><td>1.</td><td>Ortho Amino Benzotrifluoride 99.50%</td><td>1.01 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Amino Benzotrifluoride 99.90%	1 Kg.	1.	Ortho Amino Benzotrifluoride 99.50%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ortho Amino Benzotrifluoride 99.90%	1 Kg.	1.	Ortho Amino Benzotrifluoride 99.50%	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

142	Case No.:2/25/82-ALC4/2011	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00669/AM12/	RLA File :03/95/040/00341/AM12/	Lic.No/Date:0310647067 08.08.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

143	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT.	Meet No/Date:25/82-ALC4/2011	Status:Case
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	LTD.	20.09.2011	Deferred
HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:18.10.2011
Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

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Case No.:1/25/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00668/AM12/	RLA File :31/83/040/00095/AM12/	Lic.No/Date:3110050070 05.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 Kg.	1.	Methanol	0.377 kg
		2.	Ammonia	0.164 kg
		3.	1,4 Butanediol	1.01 kg
		4.	Methylamine Catalyst	0.00080 kg
		5.	GBL Catalyst	0.00075 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:3/25/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved	
HQ File :01/82/050/00670/AM12/	RLA File :31/83/040/00099/AM12/	Lic.No/Date:3110050075 06.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 06.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hydroquinone (MEHQ)	1 Kg.	1.	Phenol	1.20 kg
		2.	Dimethyl Sulphate	0.930 kg
		3.	Caustic Soda Flakes/Lye	0.580 kg
		4.	Hydrogen Peroxide (50%)	1.13 kg
		5.	Acetone	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

146	Case No.:4/25/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
			Lic.No/Date:3110050181	

HQ File :01/82/050/00671/AM12/	RLA File :31/83/040/00113/AM12/	07.09.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Morpholine	1 Kg.	1.	Diethylene Glycol
		2.	Ammonia Anhydrous
			Qty. allowed
			1.354 kg
			0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.			
RA concerned may take further necessary action as per above decision of NC.			

147	Case No.:5/25/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Deferred
	HQ File :01/82/050/00672/AM12/	RLA File :03/94/040/00422/AM12/	Lic.No/Date:0310652480 08.09.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

148	Case No.:6/25/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00673/AM12/	RLA File :03/95/040/00464/AM12/	Lic.No/Date:0310652777 09.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2010-Ch.II dated 01.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Yapox CL 30/10	1 Kg.	1.	Hydroxyquinone
	Hydroquinone BIS(2			
	Hydroxy Ethyl Ether)			
				Qty. allowed
				0.611 kg
	RA concerned may take further necessary action as per above decision of NC.			

149	Case No.:7/25/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:25/82-ALC4/2011 20.09.2011	Status:Case Approved
	HQ File :01/82/050/00674/AM12/	RLA File :03/95/040/00465/AM12/	Lic.No/Date:0310652779 09.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009-Ch.II dated 20.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nickel Dibutyldithiocarbamate (NDBC)	1 Kg.	1.	Di-N-Butylamine	0.616 kg

RA concerned may take further necessary action as per above decision of NC.